NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 932 of 2020

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. ...Appellant

Versus

Shri Shyam Sundar Rathi & Anr. ...Respondents

Present: -

For Appellant: Mr. R.P. Agrawal, Advocate.

For Respondents: Mr. Shyam Sundar Rathi, for R-1 (RP).

Mr. Dhananjay Kumar, Advocate for R- 2.

O R D E R
(Virtual Mode)

03.03.2021 When the case was called out Learned Counsel for the Appellant submits that the matter pending before the Hon'ble Supreme Court of India is tentatively fixed on 26.04.2021.

Learned Counsel for the Respondent No. 2 submits that they have also filed Civil Appeal before the Hon'ble Supreme Court of India.

From the perusal of the record it appears that Reply Affidavit on behalf of Respondent No. 1 has filed on 21.12.2020, but Respondent No. 2 has not filed Reply Affidavit. Respondent No. 2 may file Reply Affidavit within two weeks.

List the Appeal 'For Admission (After Notice) on **30th April, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn /